

**IN THE INCOME TAX APPELLATE TRIBUNAL AGRA BENCH,
AGRA**

**BEFORE: SMT ANNAPURNA GUPTA, ACCOUNTANT MEMBER
&
SHRI SUNIL KUMAR SINGH, JUDICIAL MEMBER**

**ITA No. 58/AGR/2022
(Assessment Year : 2017-18)**

Mansi Chandra 73, Old Vijay Nagar Colony, Agra U.P. 282 004	Vs.	Pr. CIT-1 Agra U.P. 282 002
PAN/GIR No. ADSPC3034F		
(Appellant)	..	(Respondent)

Assessee by	None
Revenue by	Shri Sukesh Kumar Jain, CIT DR
Date of Hearing	27/03/2025
Date of Pronouncement	27/03/2025

आदेश / O R D E R

PER SUNIL KUMAR SINGH (J.M):

1. This appeal has been preferred against the impugned order dated 30.03.2022 passed under section 263 of the Income Tax Act, 1961 by the Ld. Pr.CIT-1, Agra.
2. At the very outset, it is brought to the notice of the tribunal that the appellant has moved an application with a prayer to withdraw the appeal on the ground that an order u/s 143(3) r/w 263 of the Act was passed by Ld. DCIT Central Circle, Agra and the appellant assessee wishes to proceed with the order passed by Ld. DCIT.

3. Learned DR has no objection.
4. In view of appellant's written request, the appeal stands dismissed as withdrawn.

Order pronounced in open court on 27.03.2025.

Sd/-
(ANNAPURNA GUPTA)
ACCOUNTANT MEMBER

Sd/-
(SUNIL KUMAR SINGH)
JUDICIAL MEMBER

Agra; Dated 27/03/2025
Rahul, LDC

Copy of the Order forwarded to:

1. The Appellant
2. The Respondent.
3. CIT
4. DR, ITAT, Mumbai
5. Guard file.

BY ORDER,

//True Copy//

(Asstt. Registrar)
ITAT, Agra